

**The Tripura Farmers and Gardeners Training  
Rules, 1979**



No. F. 3(41)-Agri(Trg)/77-78

Dated, Agartala, the 28th August, 1979.

**NOTIFICATION**

The Governor of Tripura has been pleased to make the following rules to regulate the award of stipend for training of farmers belonging to S.C. and S.T. in improved Agriculture for farmer's sons other than S.C. and S.T. and gardeners namely :

**SHORT TITLE AND COMMENCEMENT.**

1. (a) These rules may be called the Tripura Farmers and Gardeners Training Rules, 1979.

(b) They shall come into force on and from the first day of June, 1979.

**SCOPE AND APPLICATION.**

2. The stipend shall be awarded for training of farmers belonging to S.C. and S.T. in improved Agriculture and farmers' sons other than S.C. and S.T. and Gardeners.

**VENUE OF TRAINING.**

3. The training shall be conducted in the campus of the Gram Sevak Training Centre at Lembucherra or at such suitable places/institutions which Govt. may decide.

## ELIGIBILITY.

4. (a) The candidates shall be permanent residents of the State of Tripura.

(b) The candidate selected should be able to read and write Bengali/English.

(c) The annual income of the parents or guardian of a trainee shall not exceed Rs. 6,000/-

## MODE OF SELECTION.

5. The candidate for training shall be selected by the Director of Agriculture on the recommendation of the PEO based on the recommendation of the Gaon Pradhan. The usual quota for S.C. and S.T. candidates shall be maintained for gardeners.

## RATE OF STIPEND.

6. The candidate, while undergoing training shall be entitled to a monthly stipend of Rs. 190/- from the date of joining the training. The rate of stipend may be changed by the Government from time to time.

## NUMBER OF STIPEND.

7. The number of stipends during a year shall be determined by the Government on the basis of requirement and funds available for the purpose.

## DURATION.

8. Subject to the fulfilment of the conditions of clause (c) of rule 4 the duration of the stipend shall be as follows :—

(i) For training of S.C. & S.T. Farmers in improved Agriculture. 6 months.

(ii) For training of farmers' sons (other than S.T./S.C.) 6 months.

(iii) For training of Gardeners. 5 months.

## ACCOMMODATION.

9. A trainee shall be provided with free accommodation within the campus of the training centre and staying there is compulsory.

## REGULATIONS OF THE INSTITUTION.

10. A trainee admitted to any course under these rules shall abide by the rules and regulations of the training institution. A trainee who fails to abide by the rules and regulations of the institution and/or is not regular in attendance in his class or fails to work may be expelled from the institution by the Director of Agriculture on the report of the Principal of the training centre/institution.

## BOND.

11. A selected trainee and his parents/guardian shall sign an agreement bond to the effect that the trainee shall not leave the training course in the middle of the session and that after completion of the training he shall return to his farm for application of the acquired knowledge in his field.

## EMPLOYMENT.

12. The Government shall in no way be responsible to provide any employment to any trainee after completion of the training.

## STIPEND SANCTION AUTHORITY.

13. The Director of Agriculture, Government of Tripura shall be competent to sanction stipend under these rules.

## MODE OF PAYMENT.

14. All payments of stipend shall be made directly through the head of the training centre.

By order of the Governor,

D. P. Bagchi

Secretary to the Govt. of Tripura